

Annexure-3
Name of the corporate debtor: KKSpun India Limited ; Date of commencement of CIRP: 11-07-2025 ; List of creditors as on: 10.11.2025

List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)

| Sr. No | Name of creditor | Identification No./ No. of Claims | Details of claim received | | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any | |
|------------------|--------------------------|-----------------------------------|---------------------------|----------------------------|----------------------------|----------------------------|-------------------------------------|-----------------------------|------------------------|-----------------------|----------------------------|--|------------------------------|------------------------------------|-----------------------|-----------|
| | | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % voting share in CoC | | | | | | |
| 1 | Central Bank of India | - | 25.07.2025 | ₹ 25,51,88,393.00 | ₹ 24,32,45,671.00 | Secured Financial Creditor | Yes | | No | 2.89% | ₹ - | - | - | - | 1,19,42,722.00 | NA |
| 2 | ICICI Bank Limited | - | 20.08.2025 | ₹ 13,04,46,845.20 | ₹ 10,81,99,245.20 | Secured Financial Creditor | Yes | | No | 1.29% | ₹ - | - | - | - | 2,22,47,600.00 | NA |
| 3 | HDFC Bank | - | 07.10.2025 | ₹ 39,55,90,762.00 | ₹ 37,38,78,762.00 | Secured Financial Creditor | Yes | | No | 4.44% | ₹ 2,17,12,000.00 | - | - | - | - | NA |
| 4 | UCO Bank | - | 07.10.2025 | ₹ 16,47,34,573.00 | ₹ 16,47,34,573.00 | Secured Financial Creditor | Yes | | No | 1.96% | ₹ - | - | - | - | - | NA |
| 5 | SBI (Principal Borrower) | - | 07.10.2025 | ₹ 2,48,91,42,066.00 | ₹ 2,48,73,06,710.00 | Secured Financial Creditor | Yes | | No | 29.55% | ₹ - | - | - | - | 18,35,356.00 | NA |
| 6 | Yes Bank | - | 07.10.2025 | ₹ 60,44,93,494.00 | ₹ 59,26,89,494.00 | Secured Financial Creditor | Yes | | No | 7.04% | ₹ 1,18,04,000.00 | - | - | - | - | NA |
| 7 | Bank of Braoda | - | 07.10.2025 | ₹ 15,69,84,076.00 | ₹ 15,66,87,196.00 | Secured Financial Creditor | Yes | | No | 1.86% | ₹ - | - | - | - | 2,96,880.00 | NA |
| 8 | IDFC Bank | - | 07.10.2025 | ₹ 42,56,97,646.00 | ₹ 40,04,55,563 | Secured Financial Creditor | Yes | | No | 4.76% | ₹ - | - | - | - | 2,52,42,083.00 | NA |
| 9 | Axis Bank Ltd | - | 07.10.2025 | ₹ 79,06,07,566.00 | ₹ 79,06,07,566.00 | Secured Financial Creditor | Yes | | No | 9.39% | ₹ - | - | - | - | - | NA |
| 10 | IndusInd Bank | - | 07.10.2025 | ₹ 1,66,34,36,078.00 | ₹ 1,66,34,36,078.00 | Secured Financial Creditor | Yes | | No | 19.76% | ₹ - | - | - | - | - | NA |
| 11 | Bank of India | - | 08.10.2025 | ₹ 97,28,24,700.00 | ₹ 97,24,35,087.00 | Secured Financial Creditor | Yes | | No | 11.55% | ₹ - | - | - | - | 3,89,613.00 | NA |
| Total (A) | | | | ₹ 8,04,91,46,199.20 | ₹ 7,95,36,75,945.20 | | | | | 94.49% | ₹ 3,35,16,000.00 | 0 | - | - | 6,19,54,254.00 | NA |

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Creditor/Management/Employees for the claims under further verification.